The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) The Government of India have agreed to the proposal of the Government of U.K. regarding the law to be applied for the settlement of the question. The decision of the Government of Pakistan has not yet been received.

Royalty for Oil Exploration in Assam

*78. **Shri Bagri:**
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Madhu Limaye:
Dr. L. M. Singhvi:
Shri Yashpal Singh:
Shri Bibhuti Mishra:
Shri K. N. Tiwary:
Shrimati Renuka Ray:

Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether the Assam Government have raised the royalty to be paid by the Oil and Natural Gas Commission and Oil India on their earnings from the oil fields in Assam; and

(b) if so, whether Government have agreed to the increase in the royalty to be paid to the Assam Government?

The Minister of Petroleum and Chemicals (Shri Alagesan): (a) No, Sir.

(b) Does not arise.

Statement of Chief Minister of U.P.

*79. **Shri Yashpal Singh:**
Shri Hari Vishnu Kamath:
Shri Hem Barua:
Shri Nath Pai:
Shri Surendranath Dwivedy:

Will the Minister of **Education** be pleased to refer to the reply given to Starred Question No. 1606 on the 11th May, 1966 and state:

(a) whether the authentic report of the statement made by the Chief Minister of U.P. has since been received; and

(b) if so, the reaction of Government thereto?

The Minister of Education (Shri M. C. Chagla): (a) No, Sir.

(b) Does not arise.

Pakistani Agents in Kashmir

*80. **Shrimati Savitri Nigam:**
Shri R. S. Pandey:
Shri Liladhar Kotoki:
Shri Vishwa Nath Pandey:
Shri Kindar Lal:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:
Shri Hukam Chand Kachhavaiya:
Shri Raghunath Singh:
Shri Onkar Lal Berwa:

Will the Minister of **Home Affairs** be pleased to state:

(a) the number of Pakistani agents and gangs engaged in anti-national and subversive activities who have been traced during the last two months in Kashmir; and

(b) the steps taken to meet the situation?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) It would not be in the public interest to disclose details, but two such agents were tried and convicted recently by the Sessions Judge, Srinagar.

(b) Adequate steps are in hand to deal with anti-national elements.

अखिल भारतीय न्यायिक सेवा

*81. **श्री विश्वनाथ पाण्डेय :**
श्री लिंग रेड्डी :
श्री प्र० रं० चक्रवर्ती :
श्री दी० चं० शर्मा :

क्या गृह-कार्य मंत्री 9 मार्च, 1966 के तारांकित प्रश्न संख्या 425 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने देश मे एक अखिल

भारतीय न्यायिक सेवा बनाने की योजना को इस बीच अन्तिम रूप दे दिया है;

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं; और

(ग) यदि नहीं, तो कब तक योजना को अन्तिम रूप दिये जाने की सम्भावना है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) (क) से (ग). अखिल भारतीय न्यायिक सेवा की स्थापना के बारे में मुख्य न्यायाधिपतियों के सम्मेलन के सुझाव को राज्य सरकारों के पास उनके विचार जानने के लिये भेजा गया है और उनके विचार प्राप्त होने पर आगे कार्यवाही की जायगी।

कैरों हत्याकांड

*82. **श्री प्रकाशवीर शास्त्री :**
श्री हुकम चन्द कछवाय :
श्री रघुनाथ सिंह :
श्री जगदेव सिंह सिद्धांती :

क्या गृह-कार्य मंत्री 2 मार्च, 1966 के तारांकित प्रश्न संख्या 303 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) कैरों हत्या काण्ड के बारे में की जा रही जांच के सम्बन्ध में इस बीच और क्या प्रगति हुई है; और

(ख) अब तक इस बारे में किसी निर्णय पर न पहुंचने के क्या मुख्य कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री तथा, प्रतिरक्षा मंत्रालय में प्रतिरक्षा सम्भरण मंत्री (श्री हाथी) : (क) और (ख). जिन पांच व्यक्तियों पर सन्देह है उनमें से एक फ़रार है और चार गिरफ्तार कर लिये गये हैं। इन चार में से एक भेदी साक्षी बन गया है और सिर्फ तीन के खिलाफ़ रोहतक के चीफ जुडिशियल मजिस्ट्रेट की अदालत में 1-5-66 को मुकदमा दायर किया गया। मुकदमों की कार्रवाई को रोक दिया गया क्योंकि एक अभियुक्त ने रोहतक के चीफ़ जुडिशियल मजिस्ट्रेट की अदालत से मुकदमा बदलवाने के लिये पंजाब उच्च न्यायालय को अर्जी दी थी। उसकी अर्जी नामंजूर हो गई है। अब अन्य दोनों अभियुक्तों ने मामले को पंजाब से बाहर बदलवाने के लिये उच्चतम न्यायालय को अर्जी दी है। सुप्रीम कोर्ट में यह अर्जी मंजूर कर ली गयी है और आशा है अगस्त, 1966 के पहले हफ्ते में यह अर्जी सुनवाई के लिये पेश होगी।

Smuggling on our Border

*83. **Shri Liladhar Kotoki:**
Shri N. R. Laskar:
Shri Onkar Lal Berwa:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that a team of senior border police officials of India and Pakistan held a meeting at Wagah to curb the smuggling on our border; and

(b) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) Yes. Senior police officials of India and Pakistan met at Wagah on 29-6-66 for the Border officials' monthly meeting under the Ground Rules;

(b) Among others, the problem of smuggling was discussed. The two sides agreed to tighten anti-smuggling measures in the broder area.

Primary Education in Calcutta

*84. **Shri Madhu Limaye:**
Shri Kishen Pattnayak:
Shri Bagri:
Dr. Ram Manohar Lohia:
Shrimati Renu Chakravartty:

Will the Minister of **Education** be pleased to refer to the reply given to Unstarred Question No. 5390-C on the 11th May, 1966 and state:

(a) whether Government have since received the 'detailed Report'